

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 1616 of 1992

Madan Pratap Shahi Applicant.

Versus

Union of India
and another Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

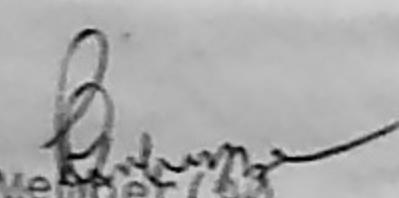
(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant was appointed as 'Extra Departmental Branch Post Master' at the post office Pakari Babu, District Deoria by the respondent no. 2 on 1.5.1987 and since then, he was continuously working without any break till the date, he was put off from duty. It appears that some complaint was made against him and on the basis of the said complaint, an order was passed putting him off from duty on 7.9.1992 with the direction that no kind of allowance will be paid to the applicant during the period he was put off from duty. The applicant has challenged the said order and has stated that it was because of the malafide intention on the part of the respondent no. 2 who wants to appoint his own man. No charge-sheet has ~~been~~ been serviced upon the applicant. As the applicant has put off from duty and more than 6 months have passed but no ~~as~~ enquiry has been concluded by the respondents.

2. Accordingly, one more opportunity is given to the respondents and the respondents are directed

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to conclude the enquiry against the applicant within a period of 4 months from the date of ~~of~~ communication of this order. The respondents shall issue a charge-sheet to the applicant within three weeks from the date of receipt of the copy of this order and the applicant shall fully cooperate with the enquiry and if enquiry is not concluded even with cooperation of the applicant by the respondents, the order may stand quashed. The application is disposed of with the above directions. No order as to the costs.


Member (A)
Dated: 11.1.1993
(n.u.)


Vice-Chairman